

MINUTES OF THE MEETING No. 12/11 dated 23.6.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.11/11 for confirmation and confirmed and adopted the same without any change.

Case No C-2 NC No.12/11 Dated 23.6.10	M/ s Petroleum Federation of India F.No.01/83/162/214/AM11
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of Petroleum & NG C&PC(Chem Div.). Accordingly the case may be re-listed on 7.7.2010.

Case No C-3 NC No.12/11 Dated 23.6.10	M/ s Petroleum Federation of India F.No.01/83/162/214/AM11
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of Petroleum & NG C&PC(Chem Div.). Accordingly the case may be re-listed on 7.7.2010.

Case No M-107 NC No.12/11 Dated 23.6.10	M/ s Bhagwati Remedies (P) Ltd, 01/85/50/154/AM08/DES-IV RLA F.No.37/24/40/02/AM08 Lic.No.3710000725 dated 7.1.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No.46011/110/2009-PC.II dated 15.6.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Aromatic Naptha Bresol 150 (Equivalent to	1500 MT

	Solvesso 150)	
2.	Aromatic Naptha Bresol 200 (Equivalent to Solvesso 200)	600 MT
3.	Aromatic Naptha Bresol 250 (Equivalent to Solvesso 250)	450 MT

Import Item

S.No.	Description of Item	Quantity
1.	Heavy Aromatics	3000 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-108 NC No.12/11 Dated 23.6.10	M/ s Roha Dychem (P) Ltd, Mumbai 01/83/50/347/AM06/DES-IV RLA F.No.03/95/40/750/AM06 Lic.No.0310348830 dated 26.9.2005
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) was present in the meeting. As per his verbal advice the Committee decided to amend the import item at S.No.1 of minutes of NC M.No.33/83 dated 23.11.2005 as under :-

Import Item

<u>From</u>	<u>To</u>
Aniline - 0.375 Kg	Aniline or - 0.375 Kg Sulphanilic Acid - 0.625 Kg

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The quantity and other description mentioned in the minutes of ALC M.No. 33/83 dated 23.11.2005 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-109 NC No.12/11	M/ s Roha Dychem (P) Ltd, Mumbai 01/83/50/333/AM11/DES-IV
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Dated 23.6.10

RLA F.No.03/95/40/368/AM07
Lic.No.0310390653 dated 21.7.2006

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 21.7.2010.

**General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 12/83-ALC1/2010 **MEETING DATE** : 23.06.2010

1	Case No.:958/21/82-ALC4/2007	Party Name:Himadri Chemicals & Inds. Ltd, Kolkata	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/0313/AM07/	Lic.No/Date:0210098001 13.2.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.7.2010 issued by this office with 15 days time.. Accordingly the case may be re-listed on 21.7.2010.			

2	Case No.:511/24/83-ALC1/2007	Party Name:Himadri Chemicals & Inds. Ltd, Kolkata	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0088/AM08/	RLA File :02/24/040/0004/AM08/	Lic.No/Date:0210099836 10.4.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. As directed in the meeting a D/L dated 5.7.2010 was issued by this office with 15 days time.. Accordingly the case may be re-listed on 21.7.2010.			

3	Case No.:538/24/83-ALC1/2007	Party Name:Himadri Chemicals & Inds. Ltd, Kolkata	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0161/AM08/	RLA File :02/24/040/0014/AM08/	Lic.No/Date:02101000175 20.4.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. As directed in the meeting a D/L dated 5.7.2010 was issued by this office with 15 days time.. Accordingly the case may be re-listed on 21.7.2010.			

4	Case No.: 539/24/83-ALC1/2007	Party Name:Himadri Chemicals & Inds. Ltd, Kolkata	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status: Case deferred
	HQ File :01/83/050/0162/AM08/	RLA File :02/24/040/0015/AM08/	Lic.No/Date:0210100176 20.4.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. As directed in the meeting a D/L dated 5.7.2010 was issued by this office with 15 days time.. Accordingly the case may be re-listed on 21.7.2010.			

5	Case No.: 15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status: Case Rejected
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 23/9/2009 issued by Deptt. of C&PC (PC.Div.) followed by reminder dated 31.3.2010. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

6	Case No.: 23/39/83-ALC1/2008	Party Name:Chemplast Sanmar Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status: Case deferred
	HQ File :01/83/050/1080/AM09/	RLA File :04/24/040/0200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.5.2010 issued by this office followed by reminder dated 5.7.2010 within 15 days time.. Accordingly the case may be re-listed on 21.7.2010..			

7	Case No.: 1/50/83-ALC1/2008	Party Name:Sartorius Stedim India (P) Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status: Case deferred
	HQ File :01/83/050/1338/AM09/	RLA File :07/24/040/0623/AM09/	Lic.No/Date:0710063295 26.2.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 7/4/2010 by Deptt. of C&PC (PC..Div.). Reminder dated 2.7.2010 issued by this office. Accordingly the case may be re-listed on 21.7.2010..			

8	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNT/03/09-10 dt. 2.6.2010 stating that the weighted average yield comes to 1.53% whereas the firm has applied at 3% yield, the Committee decided to approve the case at 3% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Curcumin Powder (Oleoresin Turmeric 95%)	15000.000 Kg	Turmeric	500000.000 Kg
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

9	Case No.:34/53/83-ALC1/2009	Party Name:Sterling Tapes Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/01021/AM10/	RLA File :37/24/040/00001/AM09/	Lic.No/Date:3710001030 9.7.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.7.2010.			

10	Case No.:63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer the case for four weeks for want of report RLA, Spices Board as export item in number as per licence. Accordingly the case may be re-listed on 4.8.2010.			

	Case No.:7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/87/2006-Ch.II dated 21.6.2010 as under:-			

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Export Item	Qty.	Import Item	Qty.
Rathipon Black 5294	1 Kg	1. Primene 81 R (C 12 14 t-Alkyl Amine)	0.120 Kg
		2. 6 Nitro Amino Phenol	0.204 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 15/23/83-ALC1/2009	Party Name:Kancor Ingredients Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status: Case Approved
HQ File :01/83/050/0456/AM10/	RLA File :10/24/040/0055/AM10/	Lic.No/Date:1010035113 28.6.2009	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments of Spices Board provided vide Letter No.MKT/FNP/02/09-10 dt. 15.6.2010 stating that the weighted average yield comes to 15.95% whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 15.95% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	39.88 MT	Light Black Pepper (Light Berries)	250.000 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.: 18/26/83-ALC1/2009	Party Name:Wacker Metroark Chemicals (P) Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status: Case Deferred
HQ File :01/83/050/0492/AM10/	RLA File :02/24/040/096/AM10/	Lic.No/Date:0210131549 15.9.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.7.2010.			

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Case No.: 6/29/83-ALC1/2009	Party Name:Sriram Compounds (P) Ltd, Noida	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status: Case deferred
HQ File :01/83/050/0539/AM10/	RLA File :05/24/040/0570/AM09	Lic.No/Date:0510250171 1.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. A D/L dated 6/7/2010 issued by this office. Accordingly the case may be re-listed on 21.7.2010.			

15	Case No.:15/29/83-ALC1/2009	Party NameStar Boxes India (P) Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0548/AM10/	RLA File :04/24/040/0152/AM10	Lic.No/Date:0410108166 6.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 23.6.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 21.7.2010.			

16	Case No.:16/29/83-ALC1/2009	Party NameStar Boxes India (P) Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0549/AM10/	RLA File :04/24/040/0151/AM10	Lic.No/Date:0410108167 6.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 23.6.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 21.7.2010.			

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Case No.:25/53/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
HQ File :01/83/050/01012/AM10/	RLA File :31/24/040/00120/AM10/	Lic.No/Date:3110040233 08.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/87/2006-Ch.II dated 21.6.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Rathipon Blue 5256 (Solvent Red 160)	1 Kg	1. 1-Phenyl 3 Methyl 5 Pyrazolone 2. Primene 81 R (C12 14 t-Alkyl Amine)	0.280 Kg 0.157 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:22/53/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/01009/AM10/	RLA File :31/24/040/00119/AM10/	Lic.No/Date:3110040263 09.10.2009	Defer Date:

18	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/87/2006-Ch.II dated 21.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rathipon Blue 5257 (Solvent Blue 48)	1 Kg	1. Primene 81 R (C 12 14 t-Alkyl Amine)	0.280 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

19	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/48/2009-PC.II dated 23.6.2010 as under:-				
	Export Item	Qty.	Import Item	Qty.
	Oxidized Polyethylene Wax Solution – Lakewax 37 (solid Content 35+/-1%)	1 Kg	Polyethylene Wax AC - 392	0.260 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

20	Case No.:38/47/83-ALC1/2009	Party Name:Grindwell Norton Ltd Or Grindwell International	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0876/AM10/	RLA File :07/24/040/0302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and noted that comments is awaited from M/o Steel vide letter dated 5/7/2010 and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 21.7.2010.				

	Case No.:7/37/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00690/AM10/	RLA File :08/24/040/00172/AM10/	Lic.No/Date:0810084506 30.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of				

21	C&PC(PC.Div) forwarded vide their U.O. No.46011/45/2005-PC.II dated 23.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polystab-F (Containing 7+/-1% Lead Ofxide, 15+/-1% Stearic Acid, 60+/-1% Paraffin Wax and 18+/-1% Polyethylene Wax)	1 Kg	1. Lead Oxide (Litharge) 2. Stearic Acid 3. Paraffin Wax 4. Polyethylene Wax	0.070 Kg 0.150 Kg 0.600 Kg 0.180 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

22	Case No.:36/47/83-ALC1/2009	Party Name:Flexituff International Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/00874/AM10/	RLA File :11/24/040/032/AM10/	Lic.No/Date:1110021356 20.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to check the status of the Licence from the RLA concerned. Accordingly letter has been issued to RLA on 6.7.2010. In the meanwhile, the firm has informed vide their letter dated 24.6.2010 that they have surrendered the Licence No.1110021356 dated 1.12.2009 to RLA Bhopal. The firm has also enclosed a copy of letter dated 25.3.2010 addressed to RLA, Bhopal. Accordingly the case may be re-listed on 21.7.2010.				

23	Case No.:37/47/83-ALC1/2009	Party Name:Flexituff International Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/00875/AM10/	RLA File :11/24/040/0033/AM10/	Lic.No/Date:1110021357 1.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to check the status of the Licence from the RLA concerned. Accordingly letter has been issued to RLA on 6.7.2010. In the meanwhile, the firm has informed vide their letter dated 24.6.2010 that they have surrendered the Licence No.1110021357 dated 1.12.2009 to RLA Bhopal. The firm has also enclosed a copy of letter dated 25.5.2010 from RLA, Bhopal, stating that the licence has been canceled with reference to firm's letter dated 29.3.2010. Accordingly the case may be re-listed on 21.7.2010.				

24	Case No.:5/41/83-ALC1/2009	Party Name:Synthite Inds. Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0769/AM10/	RLA File :10/24/040/096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments				

from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.

25	Case No.:6/41/83-ALC1/2009	Party Name:Synthite Inds. Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0770/AM10/	RLA File :10/24/040/097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

26	Case No.:7/41/83-ALC1/2009	Party Name:Synthite Inds. Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0771/AM10/	RLA File :10/24/040/098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

27	Case No.:8/41/83-ALC1/2009	Party Name:Synthite Inds. Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0772/AM10/	RLA File :10/24/040/099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

28	Case No.:9/41/83-ALC1/2009	Party Name:Synthite Inds. Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/0773/AM10/	RLA File :10/24/040/100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

	Case No.:4/42/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/85/050/00226/AM10/	RLA File :03/94/040/00694/AM10/	Lic.No/Date:0310552309 23.12.2009	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/11/2010-PC.II dated 12.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (Garasol 200)	1 Kg	Heavy Aromatic	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:28/53/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
HQ File :01/83/050/01015/AM10/	RLA File :08/24/040/00075/AM10/	Lic.No/Date:0810085364 29.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/64/2007-PC.II dated 23.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Polymer Filled Compound Masterbatch – Talc Based (Containing 24+/- 1% LLDPE, 75+/- 1% Talc and 1% additive)	1 Kg	1. LLDPE Granules 2. Talc 3. Additives	0.2472 Kg 0.7725 Kg 0.0103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:17/53/83-ALC1/2009	Party Name:Aquagel Chemicals (P) Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
HQ File :01/83/050/01004/AM10/	RLA File :37/24/040/0002/AM10/	Lic.No/Date:3710001167 21.1.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.7.2010.

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Case No.:5/45/83-ALC1/2009	Party Name:Gopsons Papers Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
HQ File :01/83/050/0826/AM10/	RLA File :05/23/040/0161/AM10/	Lic.No/Date:0510256898 22.1.2010	Defer Date:

Decision : The Committee considered the case as per agenda and noted that re from the firm has been received on 7.6.2010 and sent to TA

and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 21.7.2010.

33	Case No.:18/53/83-ALC1/2009	Party Name:Sunshine Oleochem Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/1005/AM10/	RLA File :11/24/040/026/AM10/	Lic.No/Date:1110021657 25.1.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Consumer affairs (Vegetable & Oils) for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21/7/2010..			

34	Case No.:23/53/83-ALC1/2009	Party Name:Hosley India (P) Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/1010/AM10/	RLA File :05/23/040/180/AM10/	Lic.No/Date:0510258423 12.2.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 21.7.2010.			

35	Case No.:35/53/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/01022/AM10/	RLA File :50/24/040/00014/AM10/	Lic.No/Date:5010000250 18.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/89/2009-PC.II dated 12.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Calcium Carbonate Filler (Containing 75+/-1% Calcium Carbonate, 17+/- LLDPE Granules and 8+/-1% Polypropylene	1 Kg	1. Calcium Carbonate Powder 2. LLDPE Granules 3. PP Granules	0.7725 Kg 0.1717 Kg 0.0858 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:3/49/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00930/AM10/	RLA File :03/94/040/00859/AM10/	Lic.No/Date:0310561134	Defer Date:

36

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/62/2008-Ch.II dated 23.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Stearic Acid	1 Kg	Palm Fatty Acid Distillate	1.100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37

Case No.:4/49/83-ALC1/2009	Party Name: Synthite Inds. Ltd,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
HQ File :01/83/050/00931/AM10/	RLA File :10/24/040/00114/AM10/	Lic.No/Date:1010037280 22.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

38

Case No.:5/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
HQ File :01/83/050/00932/AM10/	RLA File :10/24/040/00116/AM10/	Lic.No/Date:1010037281 22.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments of Spices Board provided vide Letter No.MKT/FNP/01/09-10 dt. 14.6.2010 stating that the weighted average yield comes to 10.25% whereas the firm has applied at 10.00% yield, the Committee decided to approve the case at 10.25% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10.25 MT	Light Black Pepper (Light Berries)	100.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

39

Case No.:6/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
HQ File :01/83/050/00933/AM10/	RLA File :10/24/040/00117/AM10/	Lic.No/Date:1010037282 22.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments of Spices Board provided vide Letter No.MKT/FNP/01/09-10 dt. 14.6.2010 stating that the weighted average yield comes to 10.05% whereas the firm has applied at 10.00% yield, the Committee decided to approve the case at 10.05% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10.05 MT	Light Black Pepper (Light Berries)	100.00 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

40	Case No.:7/49/83-ALC1/2009		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:12/83-ALC1/2010 23.06.2010		Status:Case Approved	
	HQ File :01/83/050/00934/AM10/		RLA File :10/24/040/00118/AM10/		Lic.No/Date:1010037283 22.02.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written comments of Spices Board provided vide Letter No.MKT/FNP/01/09-10 dt. 15.6.2010 stating that the weighted average yield comes to 10.16% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10.16% yield as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Oleoresin Black Pepper		10.16 MT	Light Black Pepper (Light Berries)		100.00 MT		
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

41	Case No.:8/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/00935/AM10/	RLA File :10/24/040/00121/AM10/	Lic.No/Date:1010037284 22.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

42	Case No.:9/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case deferred
	HQ File :01/83/050/00936/AM10/	RLA File :10/24/040/00129/AM10/	Lic.No/Date:1010037285 22.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

Case No.:10/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2010	Status:Case
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43			23.06.2010	deferred
	HQ File :01/83/050/00937/AM10/	RLA File :10/24/040/00130/AM10/	Lic.No/Date:1010037286 22.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

44	Case No.:11/49/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 7/7/2010. Accordingly the case may be relisted on 21.7.2010.			

45	Case No.:12/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00939/AM10/	RLA File :10/24/040/00110/AM10/	Lic.No/Date:1010037289 22.02.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

46	Case No.:13/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00940/AM10/	RLA File :10/24/040/00132/AM10/	Lic.No/Date:1010037290 22.02.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.			

47	Case No.:17/49/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00944/AM10/	RLA File :05/24/040/00483/AM10/	Lic.No/Date:0510259282 23.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil Dated 23.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Deodorizing Foot Powder (Talcum Powder)	100 Kg	Ess Oil Cool Feet 1G 0030501/06 (Perfume)	0.8 Kg
	Baby Talc (Talcum Powder)	100 Kg	1. Fragrance Baby Touch	1.0 Kg

		2. Cosflor Small – Leaved Lime Blossom OS-1A(Plant Extract)	0.3 Kg
Divine Talc (Talcum Powder)	100 Kg	Ess Oil TPB 2373/9 IZABELLA (Perfume)	0.6 Kg
Giordani Gold Talc (Talcum Powder)	100 Kg	Essential Oil AF P 12579 (Perfume)	0.603 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	Case No.:1/53/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00988/AM10/	RLA File :03/94/040/01085/AM10/	Lic.No/Date:0310565059 17.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/52/2009-Ch.II dated 31.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Corrosion Inhibitor, Trade Name – SR 1200 / YS SR 1200 (Condensate of Oleic Acid with 1,3 Propane Diamine, N-9 Octadecenyl)-20%)	1 Kg	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:5/53/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00992/AM10/	RLA File :05/24/040/00522/AM10/	Lic.No/Date:0510260646 17.03.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 23.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-			
	1. Copy of approved formulation under Drug & Cosmetic Act			
	Accordingly the case may be re-listed on 21.7.2010.			

Case No.:2/53/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
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50	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/	Lic.No/Date:1010037743 18.03.2010	Defer Date:21.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.7.2010.				

51	Case No.:8/53/83-ALC1/2009	Party Name:VACMET INDIA LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00995/AM10/	RLA File :06/24/040/00048/AM10/	Lic.No/Date:0610017474 18.03.2010	Defer Date:21.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010				

52	Case No.:7/12/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00182/AM11/	RLA File :15/24/040/00001/AM11/	Lic.No/Date:1510010012 08.04.2010	Defer Date:21.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.7.2010.				

53	Case No.:8/12/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00183/AM11/	RLA File :15/24/040/00002/AM11/	Lic.No/Date:1510010013 08.04.2010	Defer Date:21.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.7.2010.				

54	Case No.:1/4/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00057/AM11/	RLA File :05/24/040/00358/AM10/	Lic.No/Date:0510262352 13.04.2010	Defer Date:21.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010				

	Case No.:3/4/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00059/AM11/	RLA File :03/94/040/01112/AM10/	Lic.No/Date:0310569577 15.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/7/2008-Ch.II dated 22.6.2010 as under:-				

55	Export Item	Qty.	Import Item	Qty.
	Fire Fighting Chemical Aqueous Film Forming Foam Concentrate 3% (AFFF 3%) Containing 3.0% w/v of Fluorinated Surfactants and 12% w/v of Butyl Carbitol	1 Ltr.	1. Fluorinated Surfactant (Poly Fluoro Alkyl Betaine) 2. Butyl Carbitol	0.03 Lg 0.12 Kg
	Fire Fighting Chemical Aqueous Film Forming Foam Concentrate 6% (AFFF 6%) Containing 2.0% w/v of Fluorinated Surfactants and 8% w/v of Butyl Carbitol	1 Ltr.	1. Fluorinated Surfactant (Poly Fluoro Alkyl Betaine) 2. Butyl Carbitol	0.02 Kg 0.08 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

56	Case No.:4/4/83-ALC1/2010	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00060/AM11/	RLA File :03/94/040/01108/AM10/	Lic.No/Date:0310569978 19.04.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.7.2010.			

57	Case No.:5/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00061/AM11/	RLA File :09/24/040/00009/AM11/	Lic.No/Date:0910041706 19.04.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.7.2010.			

58	Case No.:6/4/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00062/AM11/	RLA File :04/24/040/00336/AM10/	Lic.No/Date:0410113188 19.04.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

59	Case No.:7/4/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00063/AM11/	RLA File :03/94/040/00900/AM10/	Lic.No/Date:0310570132 20.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.Nil dated 21.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	NICKEL ADDITIVE 220 Electroplating Additive – Containing 15% Allyl Chloride & 14% Epichloride & 14% Epichlorohydrin & 23% Saccharine	1 LTR	1. ALLYL CHLORIDE 2. EPICHLOROHYDRIN 3. SACCHARINE	0.150 Kg 0.140 Kg 0.230 Kg
	SPECTRA 977 T Electroplating Brightner – Containing 21.8% Allyl Chloride, 27.5% Butynediol, 14% Propargyle Alcohol	1 LTR	1. ALLYL CHLORIDE 2. BUTYNE DIOL 3. PROPARGYL ALCOHOL	0.2128 kg 0.275 Kg 0.140 Kg
	CHROME CA SALT Electroplating Salt Containing 99% Chromic Acid	1 Kg	CHROMIC ACID	0.990 Kg
	NICKEL ADDITIVE 922 Electroplating Additive – Containing 25% Sodium Saccharine, 13.3% Allyl Chloride	1 LTR	1. SODIUM SACCHARINE 2. ALLYL CHLORIDE	0.250 Kg 0.133 Kg
	ZINCO BRASS SALT Electroplating Salt – Containing 35% Sodium Cyanide & 20% Pottasium Cyanide	1 Kg	1. SODDIUM CYANIDE 2. POTTASIAM CYANIDE	0.350 Kg 0.200 Kg
	ROCHELLE COPPER SALT Electroplating Salt - Containing 40% Sodium Cyanide	1 Kg	SODIUM CYANIDE	0.400 Kg
	HENE CHROME SALT Electroplating Salt – Containing 98.5% Chromic	1 Kg	CHROMIC ACID	0.985 Kg

	Acid			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.:8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.7.2010.			

61	Case No.:9/4/83-ALC1/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00065/AM11/	RLA File :05/24/040/00531/AM10/	Lic.No/Date:0510262669 20.04.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

62	Case No.:1/8/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00114/AM11/	RLA File :03/94/040/00140/AM11/	Lic.No/Date:0310574223 13.05.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.7.2010.			

63	Case No.:2/8/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00115/AM11/	RLA File :03/94/040/00141/AM11/	Lic.No/Date:0310574225 13.05.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.7.2010.			

64	Case No.:3/8/83-ALC1/2010	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00116/AM11/	RLA File :04/24/040/00024/AM11/	Lic.No/Date:0410113819 17.05.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

65	Case No.:4/8/83-ALC1/2010	Party Name:P.S. PRESS SERVICES PVT LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date:0510264439 17.05.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

66	Case No.:5/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date:0310574852 18.05.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

67	Case No.:6/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date:0310574924 18.05.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.7.2010.			

68	Case No.:7/8/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00120/AM11/	RLA File :09/24/040/00041/AM11/	Lic.No/Date:0910042077 19.05.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

69	Case No.:5/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00180/AM11/	RLA File :02/24/040/00038/AM11/	Lic.No/Date:0210143237 10.06.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

70	Case No.:1/12/83-ALC1/2010	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00176/AM11/	RLA File :05/24/040/00546/AM10/	Lic.No/Date:0510265842	Defer

70			10.06.2010	Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

71	Case No.:2/12/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00177/AM11/	RLA File :02/24/040/00015/AM11/	Lic.No/Date:0210143227 10.06.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

72	Case No.:3/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00178/AM11/	RLA File :02/24/040/00036/AM11/	Lic.No/Date:0210143233 10.06.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

73	Case No.:4/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00179/AM11/	RLA File :02/24/040/00037/AM11/	Lic.No/Date:0210143235 10.06.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

74	Case No.:6/12/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00181/AM11/	RLA File :03/94/040/00239/AM11/	Lic.No/Date:0310578250 10.06.2010	Defer Date:21.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010			

	Case No.:9/12/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
	HQ File :01/83/050/00184/AM11/	RLA File :08/24/040/00078/AM11/	Lic.No/Date:0810089648 14.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/30/2006-Ch.II dated 8.12.2009 as under:-			

75	Export Item	Qty.	Import Item	Qty.
	Acid Brown 234 (dye Content 98)	1 Kg.	1. Aniline Oil 2. H Acid 3. Sodium Nitrite 4. Meta Phenylenediamine 5. Acetanilide	0.250 Kg 0.365 Kg 0.250 Kg 0.126 Kg 0.270 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

76	Case No.:10/12/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00185/AM11/	RLA File :05/24/040/00099/AM11/	Lic.No/Date:0510266017 14.06.2010	Defer Date:21.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010				

77	Case No.:11/12/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00186/AM11/	RLA File :03/95/040/00182/AM11/	Lic.No/Date:0310578750 14.06.2010	Defer Date:21.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010				

78	Case No.:12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:21.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010				

79	Case No.:13/12/83-ALC1/2010	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Deferred
	HQ File :01/83/050/00188/AM11/	RLA File :03/95/040/00202/AM11/	Lic.No/Date:0310578897 15.06.2010	Defer Date:21.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.7.2010				

	Case No.:14/12/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:12/83-ALC1/2010 23.06.2010	Status:Case Approved
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HQ File :01/83/050/00189/AM11/	RLA File :03/95/040/00234/AM10/	Lic.No/Date:0310578978 15.06.2010	Defer Date:								
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/48/2003-Ch.III dated 23.6.2010 as under:-											
<table border="1"><thead><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr></thead><tbody><tr><td>Colour Pigments Powder Foam Containing i) Titanium Dioxide: 86.7 $\pm$ 1% ii) Processing Acid 15.3 $\pm$ 1% (Acrylic based)</td><td>1 Ltr.</td><td>1. Titanium dioxide (Rutile grade) 2. Processing aid (Acrylic Based)</td><td>0.867 Kg 0.153 Kg</td></tr></tbody></table>	Export Item	Qty.	Import Item	Qty.	Colour Pigments Powder Foam Containing i) Titanium Dioxide: 86.7 $\pm$ 1% ii) Processing Acid 15.3 $\pm$ 1% (Acrylic based)	1 Ltr.	1. Titanium dioxide (Rutile grade) 2. Processing aid (Acrylic Based)	0.867 Kg 0.153 Kg	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
Export Item	Qty.	Import Item	Qty.								
Colour Pigments Powder Foam Containing i) Titanium Dioxide: 86.7 $\pm$ 1% ii) Processing Acid 15.3 $\pm$ 1% (Acrylic based)	1 Ltr.	1. Titanium dioxide (Rutile grade) 2. Processing aid (Acrylic Based)	0.867 Kg 0.153 Kg								

Date:09.07.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer